

Ref No-1164/G/OA-459/BPT/2022

dt-1-11-22

To,

The Registrar(General),
National Green Tribunal
Principal bench
New Delhi

No.

Date

Subject : Action Taken report in compliance of order dated 29-07-2022 passed by NGT on OA No 459/2022 titled by N.K. Dixit versus state of uttar Pradesh.

Sir,

In the above noted case Hon'ble Tribunal has directed that

".....1. The applicant- N.K. Dixit, who is resident of village Gayasri urf Gadhi, Tehsil and District Baghpat, Uttar Pradesh, has sent the present letter petition, which is treated and registered as original application, complaining that a rubber factory has been illegally established and is being run near Sujra Railway Halt on the road from village Sujra to village Sururpur by the Project Proponent- Dinesh without obtaining consent from the concerned authorities and in violation of environmental norms.

2. In view of the averments made in the present application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB and District Magistrate, Baghpat and direct the Joint Committee to meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite action by following due process of law. The State PCB will be the Nodal agency for coordination and compliance. Factual and action taken report may be furnished within three months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

In pursuant to said directions a joint committee of officials from the offices of District Magistrate, Baghpat, U.P. Pollution Control Board, Meerut inspected visited the alleged Tyre pyrolysis factory M/s D.N. enterprises, Sujra Road Sarorpur kalan, Baghpat on dated 12-09-2022. In this regard a joint factual report has been submitted by the above team (factual report attached).

In the factual report it is mentioned that M/s D.N. enterprises, Sujra Road Sarorpur kalan, Baghpat has established after obtaining CTE and operative with CTO. Accordingly a factual and action taken report is being submitted along with the present letter for kind perusal and further action in this regard.

With regards,

Enclosure : 1. Factual report of joint team.

Your's faithfully,

(Vijay)

Regional Officer,
Meerut

Copy : District magistrate, Baghpat for information and necessary action

Regional Officer

Report regarding Order dated 29-07-2022 passed by Hon'ble NGT in OA No. 459/2022.

Pursuant to the direction given by Hon'ble NGT order dated 29-07-2022 in OA No. 459/2022. The main relevant contents of the order are as under :-

".....1. The applicant- N.K. Dixit, who is resident of village Gayasri urf Gadhi, Tehsil and District Baghpat, Uttar Pradesh, has sent the present letter petition, which is treated and registered as original application, complaining that a rubber factory has been illegally established and is being run near Sujra Railway Halt on the road from village Sujra to village Sururpur by the Project Proponent- Dinesh without obtaining consent from the concerned authorities and in violation of environmental norms. The Project Proponent Dinesh burns tyres for extracting wires and oil from the same. Burning of tyres releases toxic gases and emits foul smell. His mother, who is suffering from asthma, and small children are residing with him, who are facing breathing difficulties. The environmental pollution caused poses serious health hazards to the residents of the locality.

2. In view of the averments made in the present application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB and District Magistrate, Baghpat and direct the Joint Committee to meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite action by following due process of law. The State PCB will be the Nodal agency for coordination and compliance. Factual and action taken report may be furnished within three months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List the matter for further consideration on 15.11.2022.


In compliance of the above order, the following officials from the offices of District Magistrate, Baghpat, U.P. Pollution Control Board, Meerut inspected the place mentioned in the order on dated 29-07-2022.

- | | | |
|--------------------|---|---|
| 1. Praseon Kashyap | - | Tehsildar, Baghpat |
| 2. Prakhar Kumar | - | AEE, UP Pollution Control Board, Meerut |

The Joint committee inspected the questioned M/s D.N. enterprises, Sujra Road Sarorpur kalan, Baghpat Unit on dated 12-09-2022. The observations are as below:-

1. M/s D.N. enterprises, Sujra Road Sarorpur kalan, Baghpat is a Tyre pyrolyses Plant establish in the year 2020.
2. The product of said plant is tyre oil, carbon black and steel wire.
3. The said plant is used waste tyre/life end tyre as raw material.
4. Process is involve for tyre pyrolysis is, waste tyres are feeded in reactor, reactor in heated initially citaly using fire wood as fuel. At certain temperature Hydro carbon fumes and pyro gas is generated. Hydro carbon fumes as are condense and found oil which is collected in tanks. Pyro gas is used as fuel for heating of reactor in place of fire wood. After complete combustion of tyre, carbon black is obtained from reactor. All process is done in close circuit.
5. Unit has installed water scrubber and 30Mtr high stack as APCS.
6. Unit has established after obtaining of CTE from UPPCB. Copy of CTE is annexed here by as annexure-1.
7. Unit have valid CTO valid upto 31-07-2023. Copy of CTO is annexed here by as annexure-2.
8. In one km radius from unit no habitants are seen.
9. During inspection unit was not found in production.
10. Photographs of site visit of M/s D.N. enterprises, Sujra Road Sarorpur kalan, Baghpat on dated 12-09-2022 are annexed here by as annexure-3.

A factual report is being submitted for kind perusal and further action in this regard.


(Prakhar Kumar)
AEE
UP Pollution Control Board
Meerut


(Praseon Kashyap)
Tehsildar,
Baghpat

UTTAR PRADESH POLLUTION CONTROL BOARD

Validity Period :02/11/2018 To 31/12/2019

Ref No. - 35876/UPPCB/Meerut(UPPCBRO)/CTE/BAGPAT/2018

Dated:- 02/11/2018

To ,

Shri DINESH KUMAR
M/s D N ENTERPRISES
SUJRA ROAD, SARURPUR KALAN,BAGHPAT,250619
BAGPAT

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your application form no 3355597 dated - 16/10/2018 .After examining the application with respect to pollution angle, Consent to Establish is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
WASTE TYRE AND TUBE	Metric Tonnes/Day	100

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
CARBON BLACK	22
TYRE OIL	27
WIRE	0.5

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
STEEL WIRE	Metric Tonnes/Day	0.5	0.5

E: Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	BORWELL	2.0

F. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Process	1.0
Domestic	1.0

G- Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2019 to the Board.
- Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
- It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
- Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.
- Bank details.

Bank Fee Details				
Bank Name	Branch Name	Draft No./Money Receipt No	Date	Rupees

Specific Conditions:

1-Solid Waste materials shall be disposed in proper manner so that water sources may not polluted.
2-Green belt of 20 meter or 33% of total area (Whichever is less) should be developed around the premises.

3-DG Set exhaust of 63KVA DG Set should be within limits prescribed by Board.

4-This NOC is valid For M/s DN ENTERPRISES, VILLAGE SUJRA TEHSIL BAGPAT DISTRICT BAGPAT only.

5-Industry should comply the MOEF conditions mentioned in OM F No-12-40/2013-HSMD dated 05/06/2015 of MOEF Govt of India as below

i.The feed to the pyrolysis reactor should be devoid of steel. This means that crumb rubber only should be fed to the reactor. Further the feeding arrangement of the rubber crumb to the reactor should be mechanized.

ii. The initial heating of the reactor should be done by liquid fuel or gas. The flue gas should be released to the environment through a chimney of at least 30 metres height.

iii. After initial heating, during the pyrolysis process, the pyro gas generated within the plant should be used as a fuel.

IV. Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 metre.

v. Adequate instrumentation for measurement and control of temperature and pressure along with safety interlocks in case of increase of temperature or pressure to cut off heating of the reactor should be provided. Automatic control systems such as Programmed Logic Control (PLC) shall be adopted. It should be ensured that the reactor is under positive pressure all the time.

vi. In order to control fugitive emissions from the reactor during operation, proper sealing should be ensured.

VII. The collection of the oil from the condensers should be in closed vessel and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil. Transfer of oil should be through pumps.

VIII. At the end of the pyrolysis process the reactor has to be cooled before the removal of carbon. During this process, the reactor should be purged with nitrogen.

IX. The removal of carbon should be started after the reactor's temperature has come down to below 50°C.

x. The removal of carbon should be through a mechanized system and it should be ensured that no spillage takes place during the collection of the carbon in the bags.

XI. Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.

XII. Adequate fire-fighting system like sprinklers and fire hydrant, with necessary pumping system and water storage should be provided.

XIII. The plot size should be adequate for storage of crumb or cut tyres, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 square metres.

XIV. The plant shall possess clearance certificates issued by concerned departments.

xv. The carbon black and the oil obtained from the process should be supplied only to actual users/processors.

XVI. The waste water generated in the process from condensers or any scrubber should be properly treated in an Effluent Treatment Plant and the sludge generated should be sent to treatment Storage disposal Facility (TSDF).

XVII. Oil containing water condensate should be treated in suitable ETP. Oily sludge/residues should be disposed through TSDF.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 02/12/2018 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

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KUMAR TYAGI
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Date: 2018.11.02
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RO,UPPCB,MEERUT

Dated:- 02/11/2018

Copy To -

CEO-3,UPPCB,MEERUT

RAKESH
KUMAR TYAGI
RO,UPPCB,MEERUT

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RAKESH KUMAR TYAGI
Date: 2018.11.02
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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

157018/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGPAT/2022 Date: 19/07/2022

To,

M/s

D N ENTERPRISES

SUJRA ROAD, SARURPUR KALAN,BAGHPAT,250619

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16438504 Date-19/07/2022

CCA is hereby granted to **D N ENTERPRISES** located at **SUJRA ROAD, SARURPUR KALAN,BAGHPAT,250619**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **D N ENTERPRISES** granted for the period from **19/07/2022 to 31/07/2023** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 150.00 Lakhs**

S No	Product	Quantity	Unit
1	TYRE OIL-27TPD,	27	Metric Tonnes/Day
2	CARBON BLACK-22TPD	22	Metric Tonnes/Day
3	STEEL WIRE-0.5TPD	0.5	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Industrial	1	ETP
Domestic	1	Soak Pit

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Domestic-1KLD	as per norms
2	Industrial-1KLD	as per norms

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.
11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

RO,UPPCB,MEERUT

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by Vijay
Date: 2022.07.19
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Annexure

Specific Conditions

- 1-Solid Waste materials shall be disposed in proper manner so that water sources may not polluted.
- 2-Green belt of 20 meter or 33% of total area (Whichever is less) should be developed around the premises.
- 3-DG Set exhaust of 63KVA DG Set should be within limits prescribed by Board.
- 4-This NOC is valid For M/s DN ENTERPRISES, VILLAGE SUJRA TEHSIL BAGPAT DISTRICT BAGPAT only.
- 5-Industry should comply the MOEF conditions mentioned in OM F No-12-40/2013-HSMD dated 05/06/2015 of MOEF Govt of India as below
 - i.The feed to the pyrolysis reactor should be devoid of steel. This means that crumb rubber only should be fed to the reactor. Further the feeding arrangement of the rubber crumb to the reactor should be mechanized.
 - ii. The initial heating of the reactor should be done by liquid fuel or gas. The flue gas should be released to the environment through a chimney of at least 30 metres height.
 - iii. After initial heating, during the pyrolysis process, the pyro gas generated within the plant should be used as a fuel.
- IV. Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 metre.
- v. Adequate instrumentation for measurement and control of temperature and pressure along with safety interlocks in case of

increase of temperature or pressure to cut off heating of the reactor should be provided. Automatic control systems such as Programmed Logic Control (PLC) shall be adopted. It should be ensured that the reactor is under positive pressure all the time.

v!. In order to control fugitive emissions from the reactor during operation, proper sealing should be ensured.

VII. The collection of the oil from the condensers should be in closed vessel and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil. Transfer of oil should be through pumps.

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XI. Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.

XII. Adequate fire-fighting system like sprinklers and fire hydrant, with necessary pumping system and water storage should be provided.

XIII. The plot size should be adequate for storage of crumb or cut tyres, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 square metres.

XIV. The plant shall possess clearance certificates issued by concerned departments.

xv. The carbon black and the oil obtained from the process should be supplied only to actual users/processors.

XVI. The waste water generated in the process from condensers or any scrubber should be properly treated in an Effluent Treatment Plant and the sludge generated should be sent to treatment Storage disposal Facility (TSDF).

XVII. Oil containing water condensate should be treated in suitable ETP. Oily sludge/residues should be disposed through TSDF. Unit must comply SOP of tyre pyrolysis if public complaint received and after inspection it proves then CTO can be revoked.

General Conditions:-

The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating "½ Danger ½" and "½ Hazardous ½" shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

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Vijay
Date: 2022.07.19
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RO,UPPCB,MEERUT

ANNEXURE-3

JOINT COMMITTEE INSPECTION DATED 12-09-2022 OF M/S D.N. ENTERPRISES, SUJRA ROAD SARORPUR KALAN, BAGHPAT







ALTITUDE
72.0 M

58° NE

COURSE NE 50° GPS



LAT 29°0'29.543"N
LONG 77°15'35.525"E

MONDAY 09.12.2022
LOCAL TIME 14:03:47

Railway Level Crossing, Mukarampur, Uttar Pradesh 250601, India

ALTITUDE
216.0 M

333° NW

COURSE SW 225° GPS



LAT 29°0'29.430"N
LONG 77°15'36.725"E

MONDAY 09.12.2022
LOCAL TIME 14:08:48

Railway Level Crossing, Mukarampur, Uttar Pradesh 250601, India

ALTITUDE
166.0 M

295° NW

COURSE M 356° GPS



LAT 29°0'28.377"N
LONG 77°15'35.087"E

MONDAY

09.12.2022

LOCAL TIME

14:06:27

Railway Level Crossing, Mukarampur, Uttar Pradesh 250601, India